



FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA (FSSAI)

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2019 (AS ON 31.12.2019)

1. Name of the Officer (in full) : Dr. SANU JACOB
2. Service to which the officer belongs : Permanent
3. Present Post held : DIRECTOR
4. Present Pay : Rs. 123100/- (Pay Level: 13)

	Name of District, Taluk and Village or City in which property is situated (Full location & Postal Address)	Name and Details of Property, Housing Land and other buildings	Cost of Construction/ Acquirement (and year when purchased) including of land in case of house and year when purchased	Present Value* (In Rupees)	If not in own name, state in whose name held and his/ her relationship to the Govt. servant	How acquired: whether purchase, lease**, mortgage, inheritance, gift or otherwise, with date of acquisition and name with details of person(s) from whom acquired.	Annual income from the property	Remarks
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	Srampical House, Pallithode P.O., Cherthala, Alleppey District, Kerala	20 cents land, 2-Bedroom house, 700 sq. ft.	Inherited from wife's grandfather	32 lakhs	Smt. Annie John (wife)	Inherited from wife's grandfather	Nil	
2.	A-6, Galaxy Arcade, Peediyakal Abdul Rehman Road, Near SRM Road, Ernakulam – 682018, Kerala	3-BHK apartment, 1250 sq. ft.	15 lakhs, Purchased in 2007	35 lakhs	Smt. Annie John (wife)	Inherited from wife's mother	Nil	
3.	Panorama development, Survey No. 230/12,	5 cents of land	7 lakhs, Purchased in 2007	20 lakhs	Smt. Annie John (wife)	Inherited from wife's mother	Nil	

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29 JAN 2020

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	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	Near Mangaliya Temple, Seaport Airport Road, Kanayannur Taluk, Tripunithura, Ernakulam District, Kerala							
4.	Srampical House, Pallithode P.O., Cherthala, Alleppey District, Kerala	2 cents of land	2.75 lakhs, Purchased in 2016	4.5 lakhs	Smt. Annie John (wife)	Purchased	Nil	
5	I-2, VB Royale, Edappally, Ernakulam District, Kerala	2-BHK apartment, 950 sq. ft.	13 lakhs, Purchased in 2006	26 lakhs	Smt. Annie John (wife)	Inherited from wife's mother	Nil	

Signature

Name


Designation

Date

: Dr. SANU JACOB

: Director

: 29 Jan 2020


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Note:

- 1) *In case where it is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.
- 2) ** Includes short-term lease also.
- 3) The declaration form is required to be filled in and submitted by every of Class I and Class II (Group 'A' and Group 'B') services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1995, [now rule 18 (1) of the CCS (Conduct) Rules, 1964] on the first appointment to the Service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired, or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependent on the Government servant.
- 4) The wording 'No Change' or 'No Addition' or 'As in Previous Year' should be avoided and all details filed up.
- 5) AIS Officers are requested to fill the form in duplicate.
- 6) All columns should be filled duly typed neatly.


29 JAN 2020


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